

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF JULY, 2001

Review Application No.26 of 2001

In

Original Application No.226 A of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, v.c.

Yogendra Narain Singh ... Applicant

Versus

Union of India and Others ... Respondents

O R D E R

JUSTICE R.R.K.TRIVEDI, v.c.

I have heard Shri R.K.Pandey learned counsel for the applicant.

By this review application u/s 22 of the CAT Act 1985, <sup>prayer is for</sup> review of the order dated 2.1.2001 passed in OA 226A/98. By this order the only direction issued is that the claim of the applicant for appointment on compassionate ground shall be considered alongwith other heirs of the deceased employee. The claim of the applicant for appointment was not being considered under misconceived legal view taken by the Railway Authorities. The applicant was party in proceedings. However he failed to file any counter reply. The only ground taken for review is that in the meantime applicant was appointed. However, any action taken during pendency of the application was subject to the order passed by the Tribunal. In the circumstances, I do not find any good ground to review the order dated 2.1.2001. Besides this, review application is also time barred and is accordingly dismissed. No order as to costs.

  
VICE CHAIRMAN

Uv/